

IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA BENCH, "B" AT KOLKATA
(समक्ष) श्री ऐ. टी. वर्की, न्यायीक सदस्य एवं डॉ. अर्जुन लाल सैनी, लेखा सदस्य)
[Before Shri A. T. Varkey, JM & Dr. A. L. Saini, AM]

I.T.A. No. 94/Kol/2018
Assessment Year: 2010-11

M/s. Atreyi Vincom Pvt. Ltd. [PAN: AACCA 7636 D]	Vs.	Pr. CIT-5, Kolkata
Appellant		Respondent

Date of Hearing	21.01.2019
Date of Pronouncement	08 .02.2019
For the Appellant	Shri A.K. Tibrewal, FCA
For the Respondent	Shri Robin Chowdhury, Addl. CIT, Sr. DR

ORDER

Per Shri A.T.Varkey, JM

This is an appeal preferred by the Assessee against the order of Pr. CIT-5, Kolkata dated 30.11.2017 for Assessment Year 2010-11.

2. At the outset, the learned counsel for the assessee submitted that the assessee wishes to withdraw the appeal. Since the learned DR does not oppose the plea of assessee to withdraw their appeal, we allow the assessee to withdraw the appeal and therefore the appeal is dismissed as withdrawn.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court on 08 February, 2019

Sd/-

(Dr. A. L. Saini)
Accountant Member

Sd/-

(Aby T. Varkey)
Judicial Member

Dated : 08 February, 2019
Biswajit (Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – M/s. Atreyi Vincom Pvt. Ltd., 6, Chowringhee Terrace, 1st Floor, Kolkata – 700 020.
2. Respondent – Pr. CIT-5, Aayakar Bhawan Poorva, 110, Shanti Pally, Kolkata – 700 107.
3. The CIT(A),
4. CIT ,
5. DR,

/True Copy,

By order,

Assistant Registrar/H.O.O

ITAT, Kolkata